

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 319**  
**CP.CAA-1(ND)/2024**

**IN THE MATTER OF:**

M/s. SPR Agrotech Private Limited and M/s. .... Petitioner/Applicant  
Superb Poly Tech Components Private Limited

**Order under Section 230-232 of the Companies Act, 2013**

**Order delivered on 06.05.2024**

**CORAM:**

**SHRI BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI RAHUL BHATNAGAR**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For Petitioner : Mr. Rishabh Sachdev, Adv., Mr. Abhishek Nahta, PCA  
For the RD : Ms. Shankari Mishra Adv.  
For IT Dept. : Mr. Puneet Rai, SSC, Mr. Ashvini Kr, M.r Rishabh  
Nangia, JSCs, Mr. Nikhil Jain Adv.

**ORDER**

Ld. Counsel appearing for Income Tax Department seeks time to file report. One week time granted.

No one has appeared on behalf of the RD and OL nor any report has been filed by them despite several opportunities being granted.

The RD and OL are directed to file report within one week. It is made clear that no further time will be granted to the departments on the next date of hearing.

List the matter **on 10.06.2024.**

-Sd-  
**(RAHUL BHATNAGAR)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**